

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW NO. 113 OF 2020

Timotio Fernandes & anr.

..... Petitioners

V e r s u s

Marilyn Sheryl Carvalho Afonso & anr.

..... Respondents

Mr. A. D. Bhobe and Ms. Kalpa Govenkar, Advocates for the Petitioners.

Mr. Shivan Desai, Advocate for the Respondents.

Coram :- M. S. SONAK &
M. S. JAWALKAR, JJ.

Date : 13th August, 2020

P.C.

1. Heard Mr. A. D. Bhobe, the learned Counsel for the petitioners and Mr. Shivan Desai, the learned Counsel for the respondents.

2. In the peculiar facts and circumstances of the present case and without going into the allegations and counter allegations, we feel that the interest of justice will be met if the learned Civil Judge, Senior Division 'B' Court at Panaji or the Court, which is assigned Rent Case No. 3/2017/B and

CMA No.31/2020, are disposed off as expeditiously as possible and, in any case, within a period of two months from the date of production of authenticated copy of this order. We direct accordingly.

3. The parties/learned Counsel to appear before the learned Judge, if necessary, through Video Conferencing on 17.08.2020 and file authenticated copy of this order.

4. This petition is disposed off in the aforesaid terms.

5. All concerned to act on the basis of an authenticated copy of this order.

M. S. JAWALKAR

M. S. SONAK, J.

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